



IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 16<sup>th</sup> OF DECEMBER, 2025

WRIT PETITION No. 41555 of 2025

*SMT MEGHA SHARMA*

*Versus*

*STATE OF MADHYA PRADESH AND OTHERS*

Appearance:

*Shri Shashank Upadhyay - Advocate for petitioner.*

*Shri Anubhav Jain - Government Advocate for respondents/State.*

ORDER

*Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice*

An objection is raised by the respondents that the subject issue pertains to a dispute with regard to custody of child and it is best suited to be decided by a Guardianship Court.

Faced with the objection, learned counsel for petitioner seeks leave to withdraw the petition, reserving the right of the petitioner to approach the jurisdictional Court under the Guardians and Wards Act.

Petition is accordingly dismissed as withdrawn.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA)  
CHIEF JUSTICE

(VINAY SARAF)  
JUDGE

